

FIR No. 316/19
PS: Pahar Ganj
State Vs. Shabir Dandoo

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

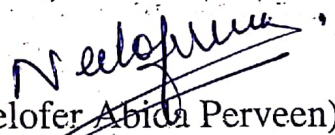
Sh. Rajeev Singh, Ld. Counsel for accused-applicant Shabir
Dandoo.

This is fresh application for grant of regular bail. Be checked
and registered.

Case pertains to commission of offence u/s 376 IPC. Notice
is required to be issued therefore, to the prosecutrix.

Issue notice to the prosecutrix as well as to the State. Reply
be filed on or before next date of hearing.

For consideration, put up on **21.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

11.05.2020

FIR No. 21/10

PS: Sadar Bazar

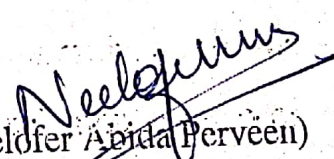
State Vs. Sanjay Prakash

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. S.S.Raghav, Ld. Counsel for complainant.
Sh. Ashok Kumar, Ld. Counsel for accused-
applicant Sanjay Prakash.

Ld. Counsel for accused-applicant submits that the prescribed medication is not being provided to the accused-applicant as it is not available in the Jail Dispensary however, as per report filed by the Medical Officer Jail Dispensary Central Jail No.1, all the medicines are being provided to the accused-applicant from the Jail Dispensary and accused-applicant on regular basis is being treated by Jail visiting doctors and Jail visiting psychiatry specialist for complaints of decreased sleep, increased worry, decreased interest in work, unable to concentrate and anxiety. Ld. Counsel for accused-applicant submits that for his psychiatric ailment, he was prescribed medicines by the private hospital which is now not being made available to him, however, the name of the particular medicine is not known to him. No such ground has been raised in the application before me. Ld. Counsel for the accused-applicant seeks some time to file on record the documents pertaining to the prescription that was being availed of by the accused-applicant and was really effective for the psychiatric ailment I.e. being faced by him. Needful may be done within 10 days from today.

For consideration, put up on 30.05.2020.


(Neelofar Abida Perveen)
ASJ.(Central)THC/Delhi

11.05.2020

FIR No. 123/17

PS: Crime Branch

State Vs. Emeka Ifoh Stephen

11.05.2020

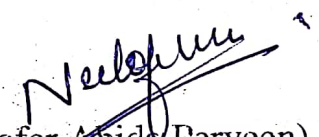
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

This is a fresh application received for release of accused
Emeka Ifoh Step ^{han} on personal bond in case FIR No.123/17.

Issue notice in the application to the State for next date of
hearing.

For consideration, put up on **15.05.2020**.


(Neelofer Abida Perveen)

ASJ (Central) THC/Delhi

11.05.2020

FIR No. 362/15

PS: Karol Bagh

State Vs. Amit Kumar Singh

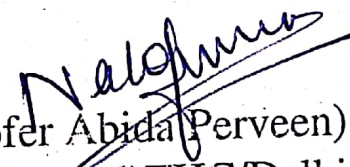
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

Ld. APP submits that IO is not present and the reply has not been filed.

For reply and arguments, put up on **28.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 491/15

PS: Subzi Mandi

State Vs. Manish @ Munshi

11.05.2020

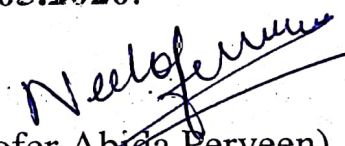
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Gaurav, Ld. Counsel for accused-applicant Manish @
Munshi.

Report of the IO is on record that medical record could not be verified for want of original documents. Original set is filed in the court by the Ld. Counsel for the accused-applicant. The same be handed over to the IO for verification and report.

Family status be also verified along with medical record.

For report and consideration, put up on 13.05.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 224/19

PS: Kamla market

State Vs. Sameer

11.05.2020

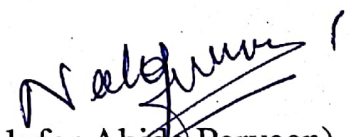
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Tanuj Sharma, Proxy Counsel for Counsel Sh.Varun
Dhingra.

Sh.Zeeshan Sikanderi Advocate appears for the complainant and undertakes to furnish memo of appearance. Ld. Counsel submits that copy of the application has not been supplied to him. Ld. Counsel submits that they shall exchange their respective e-mail IDs for soft copy of the bail application.

Reply is filed of the state.

For consideration, put up on **26.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

11.05.2020

FIR No. 34/20
PS: Kamla Market
State Vs. Jaid

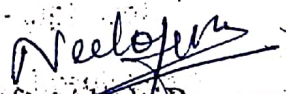
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Harish Kumar, Ld. Counsel for accused-applicant.

Fresh application is received. Be checked and registered.

The applicant seeks clarification of order dated 5.5.2020 passed by the court of Sh.Mohd. Farrukh, ASJ, Central, THC, Delhi. It is informed that Sh.Mohd. Farrukh, Ld. ASJ as per roster would be holding court on 14.05.2020. Put up the application before him on 14.05.2020.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 40/20

PS: Kamla Market

State Vs. Imran

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

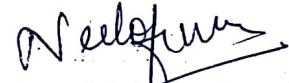
Sh. Harish Kumar, Ld. Counsel for accused-applicant.

Ld. Counsel for accused-applicant submits that the prosecutrix is the wife of the accused-applicant and that the chargesheet is likely to be filed within 3-4 days. The matter pertains to offence u/s 376 IPC. Notice is required to be issued to prosecutrix.

Issue notice in the application to the State and the prosecutrix.

Reply be called for along with status of the chargesheet.

For consideration, put up on **19.05.2020**.



(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi

11.05.2020

FIR No. 187/19
PS: Sadar Bazar
State Vs. Wasim Akram

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh Harish Kumar, Ld. Counsel for accused-applicant.

Fresh application for interim bail is received. Be checked and registered.


This is fresh application for grant of interim bail for two months on behalf of accused-applicant Wasim Akram on the ground of birth of a baby.

Issue notice in the application to the State.

Medical record along with family status be verified.

IO to file report on or before next date of hearing

For report and arguments, put up on **18.05.2020** as per request.


(Neelofer Abida Perveen)
ASJ (Central) PHC/Delhi
11.05.2020

FIR No. 302/18

PS: Paharganj

State Vs. Dharam Singh @ Vicky

11.05.2020

Fresh application received by e-mail.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Suraj Prakash Sharma, Ld. Counsel for accused-applicant
Dharam Singh.

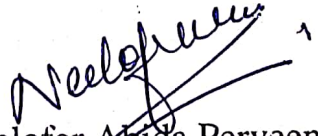
This is an application for grant of interim bail for 45 days on behalf of accused Dharam Singh in case FIR NO.302/18 on the ground of illness of wife.

Issue notice in the application to the State.

Medical record along with family status be verified.

IO to file report on or before next date of hearing

For report and arguments, put up on **19.05.2020**. At request of
Ld. Counsel, put up on **20.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 47/19

PS: Crime Branch

State Vs. Munish Gautam

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Deepak Ghai, Ld. Counsel for accused-applicant.


Fresh application for interim bail is received on e-mail through Co-ordinator. Be checked and registered.

Ld. Counsel for accused-applicant submits that family of the accused-applicant ^{is} ~~is~~ consisting of his wife who hails from the North East and minor son is on the verge of penury and that the funds for everyday expenses also cannot be accessed by them as the money is to be withdrawn from his bank account by the accused-applicant.

Ld. APP seeks some time for addressing arguments on the ground that the IO is not present and the reply has not been filed.

Family status be verified.

For report and consideration, put up on 18.05.2020 as per request of Ld. Counsel for accused-applicant.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

11.05.2020

FIR No. 169/19

PS: Chandni Mahal

State Vs. Adil Hussain

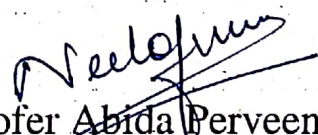
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.M.A. Qureshi, Ld. Counsel for accused-applicant Adil Hussain.

Reply is already on record. As per reply filed, three previous regular bail applications of the accused-applicant stand dismissed earlier. Orders are not annexed with the applications for the court to consider any change in the circumstances since the dismissal of the previous bail applications. Ld. Counsel seeks some time to file orders passed in the previous bail applications. Orders to be filed within one week from today.

For consideration, put up on **27.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 343/19

PS: Kashmere Gate

State Vs. Amit Kumar

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Amit Kumar.

Fresh application for bail is received on e-mail through Co-ordinator. Be checked and registered.

This is an application for grant of regular bail on behalf of accused Amit Kumar in case FIR NO.343/19 along with claim of juvenility.

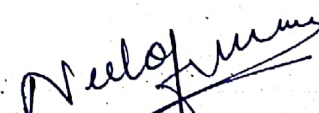
The Co-ordinator informs that link could not be established with the Ld. Counsel for the accused-applicant for a Webex meeting.

Ld. APP submits that reply has not been received.

Reply be also called for the next date of hearing.

For arguments, put up on **18.05.2020**.

Order be forwarded on e-mail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

11.05.2020

FIR No. 201/18
PS: EOW
State Vs. Manoj

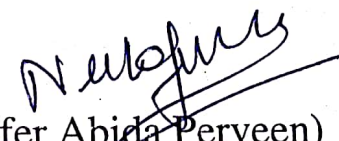
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

In the interest of justice, for consideration put up on

27.05.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 139/11

PS: I.P.Estate

State Vs. Anadil Hasan & Ors

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vikas Padora, Ld. Counsel for accused-applicant Raju Lal
Jaat.

Fresh application for regular bail is received on e-mail
through Co-ordinator. Be checked and registered.

Hearing has been conducted through Videoconferencing using
Webex portal.

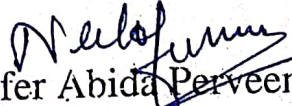
Ld. APP seeks some time on the ground that neither the IO is
present nor reply has been filed. Ld. APP further submits that copy of the
bail application has not been received by the prosecution on e-mail.

The Co-ordinator shall ensure that copy of the bail application
is forwarded to the prosecution today itself.

IO to file reply on or before the next date of hearing.

For consideration, put up on **15.05.2020**.

Order be forwarded via e-mail.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 398/18

PS: Nabi Karim

State Vs. Arjun @ Prem

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Navin Gaur, Ld. Counsel for accused-applicant Arjun @
Prem.

Fresh application for regular bail is received. Be checked and
registered.

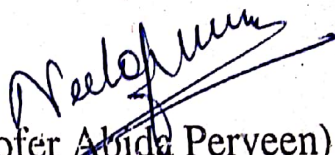
Ld. Counsel for accused-applicant submits that the trial stands
concluded, ^{as} that even final arguments were addressed however, the
judgment is yet to be pronounced and that in view of the national
lockdown in the wake of the outbreak of Covid-19 Pandemic the matter for
judgment along with the other matters has been now adjourned to
10.07.2020.

It is submitted by Ld. APP that the matter is at the stage of
pronouncement and the accused-applicant does not have clean antecedents
and that pronouncement matters are likely to be preposed if the final
arguments have been concluded at which Ld. Counsel for accused-
applicant submits that the main matter is pending in the court of Ms. Charu
Aggarwal, Ld. ASJ, Delhi and that the present bail application may
therefore be adjourned for 15.05.2020 on which date the Ld. ASJ is notified
to be on duty.

As prayed for, for consideration, put up on **15.05.2020**.

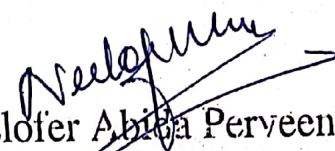
Nabi Karim

IO to file reply on or ²⁹ ~~or~~ ^{before} next date of hearing.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

AT 11:00 a.m

At this stage, IO appears and files reply.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 415/2015
PS: Kotwali
State Vs. Lalit @ Babloo

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State with IO / SI Daya Nand.

Sh. Faraz Khan, Ld. Counsel for accused-applicant.

Hearing has been conducted through videoconferencing using Webex Portal.

This is an application for grant of interim bail. It is put up to the Ld. Counsel for the accused-applicant that interim bail is sought on what ground at which Ld. Counsel submits that interim bail is preferred on the ground that wife of the accused-applicant had suffered a fracture a year ago and is not keeping well and is not able to manage and take care of herself and the minor child and also on the ground that brother of the accused-applicant in an accident has cut his hands due to which he is not in a position to harvest the standing crops as he belongs to a family of farmers and therefore, his personal presence is required to harvest the crops as his brother is incapacitated. It is put to the Ld. Counsel for accused-applicant that no document either of illness of wife or that of the injuries suffered by the brother of the accused-applicant is annexed along with the application.

terms *na*
Ld. APP submits that ~~interim~~ directions contained in order dated 02.05.2020 SHO has filed report that the factum of injuries suffered by the brother of the accused could not be verified due to national

Nalghum

lockdown in the wake of outbreak of COVID-19, as the address of the accused-applicant pertains to Bulandshahr and some more time is required ^{to} ~~for~~ verify factum of the injuries suffered on the person of the brother of the accused-applicant. The accused-applicant is directed to furnish medical record in respect of the ailment of wife and treatment availed by the brother of the accused-applicant to further facilitate the IO concerned in verification of the factum of the injuries suffered within one week from today with advance copy served upon the prosecution.

^{and consideration}
For report, put up on 20.05.2020.

^

Neelofar
(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 309/19
PS: Crime Branch
State Vs. Jarnail Singh

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Hitesh Sharma, Ld. Counsel for accused-applicant Jarnil Singh.

Hearing has been conducted through videoconferencing using Webex Portal.

Ld. APP submits that reply of the IO has been received on e-mail however it is on the merits of the case of the prosecution against the accused and neither the family status has been verified nor the medical documents annexed along with the application and factum of hospitalization of mother of the accused-applicant.

IO to verify and report in respect of the medical documents annexed as well as the family status as also the factum of hospitalization of the mother of the accused-applicant.

For report and consideration, put up on 14.05.2020.

Order to be forwarded on e-mail.

Neelgum
(Neelofer Abida Ferveen)
ASJ (Central) THC/Delhi

11.05.2020

FIR No. 245/18

PS: Nabi Karim

State Vs. Parveen Kumar

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

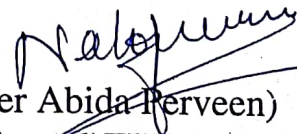
Sh. Siddharth Singh, Ld. Counsel for accused-applicant
Parveen Kumar.

Fresh application for interim bail is received on e-mail
through Co-ordinator. Be checked and registered.

This is an application for grant of interim bail on the ground
of treatment of son of the accused-applicant however, there is no medical
record / document of any kind annexed with this application. Ld. Counsel
for accused-applicant submits that he could not access his chamber and lay
his hands on the necessary documents and that is how the same are not
filed with the application. Medical record, if any be filed within one week
with advance copy served upon the prosecution.

For report and consideration, put up on **23.05.2020**.

Order be forwarded via e-mail.


(Neelofer Abida Parveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 282/19

PS: Kotwali

State Vs. Sarfaraj & Ors.

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh. Ravinder Singh, Ld. Counsel for accused-applicant
Sarfaraj.

Fresh bail application received from Facilitation Center. Be
checked and registered.

Ld. Counsel for accused-applicant submits that several eye
witnesses examined have given inconsistent versions of the alleged
incident. Ld. Counsel seeks some time to file copies of the testimonies
sought to be relied upon in support of the present application for grant of
bail.

Issue notice to the State in the bail application. Reply be
called for next date of hearing.

For reply and arguments, put up on **20.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 60/20

PS: Karol Bagh

State Vs. Dalip Kumar

11.05.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ms. Shalu, Ld. Counsel for accused-applicant Dalip Kumar.

This is fresh application for grant of regular bail. Be checked and registered.

Ld. Counsel for accused-applicant submits that accused-applicant is resident of Delhi and the bail application preferred before the Ld. Duty MM has been erroneously dismissed while observing that accused-applicant is a resident of Nepal and that the entire family of the accused-applicant is also residing permanently in Delhi. Ld. Counsel for accused-applicant seeks some time to furnish the local address of the accused-applicant where the family of the accused-applicant has been residing since long. Necessary details be furnished within one week with advance copy served upon the prosecution for report.

For Report and Argument, put up on **20.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

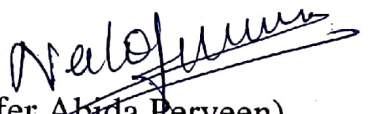
FIR No. 216/14
PS: Hauz Qazi
State Vs. Afjal Ali

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

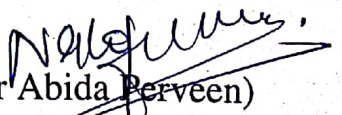
Sh.M.A.Quresh, Ld. Counsel for accused-applicant.

Ld. Counsel for the accused-applicant files medical record in terms of order dated 5.5.2020 in the court today. Ld. Counsel however submits that extra copy of the same for the State is not readily available with him. Ld. Counsel seeks a pass over for furnishing extra copy of the same. Put up after **half** an hour.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

At this stage, Ld. Counsel has furnished a copy of the medical record to State. Report be called for in respect of the medical record along with family status.

For report and arguments, put up on **14.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 75/19

PS: Nabi Karim

State Vs. Shyama

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

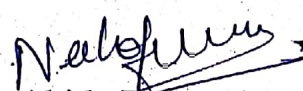
Sh. Gaurav Deval, Ld. Counsel for accused-applicant Shyama.

Reply is filed.

It is put to Ld. Counsel that interim bail is being pressed on what ground at which Ld. Counsel submits that the accused-applicant is a senior citizen suffering from diabetes.

Report is received from the Senior medical Officer, Central Jail No.16, Mandoli in respect of the health status of the accused-applicant Shyama. The inmate / patient Shyama is stated to be receiving regular treatment and follow up by Jail Medicine Sr. Resident and her diabetes is reported as controlled and blood sugar is within normal range and presently she is in a stable condition of health.

Interim bail can be granted only under extraordinary circumstances in cases of exceptional exigencies. Such is not the case in hand. The medical health condition of the accused-applicant though a diabetic senior citizen is normal, under control and with no cause for alarm. No ground is made out to grant interim bail to accused-applicant Shyama and the present application for grant of interim bail is **dismissed** accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

11.05.2020

FIR No. 140/18
PS: DBG Road
State Vs. Yogesh @ Chonch

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Rohit Gupta, Ld. Counsel for accused-applicant Yogesh
@ Chonch.

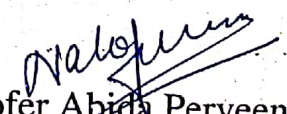
Fresh application for interim bail is received on e-mail
through Co-ordinator. Be checked and registered.

Reply is filed.

It is put to Ld. Counsel for accused-applicant that interim bail
is sought on what grounds at which Ld. Counsel for accused-applicant
submits that his mother is suffering from several ailments and is a senior
citizen unable to look after herself. When it is put to Ld. Counsel that there
are no documents annexed along with the bail application in respect of any
medical health condition of the mother of the accused-applicant, Ld.
Counsel for accused-applicant seeks some time to furnish requisite
documents. Documents be furnished within one week with advance copy
to prosecution for Report.

For Report and Consideration, put up on **23.05.2020**.

Order be forwarded via e-mail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi


11.05.2020

FIR No. 189/19
PS: Civil Lines
State Vs. Sanjucta Kabasi

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

The chargesheet is u/s 323/451/506/34 IPC and 3 SC/ST Act.
The same be put up before Ms.Chargu Aggarwal, Ld.ASJ, Tis Hazari,
Delhi, being the designated Court under the SC / ST Prevention of
Atrocities Act on **15.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 20/2020
PS: Karol Bagh
State Vs. Varun Goel

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

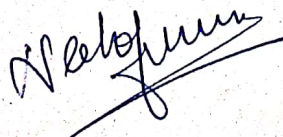
Sh. J.K.Dhingra, Ld. Counsel for complainant with
complainant.

Sh.Parveen Singh, Ld. Counsel for accused-applicant Varun
Goel.

Arguments heard. Ld. Counsel for accused-applicant has
furnished documents in support of his contention that the medical
condition of the wife of the accused-applicant in the advanced stage of
pregnancy is not good and she has been advised to be admitted in the
hospital. Copy of the documents filed in the court today is handed over to
Ld. APP.

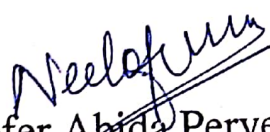
IO to verify telephonically from the hospital concerned and
file report in respect of the documents filed today particularly as to
whether the wife of the accused-applicant has been advised to be admitted
in the hospital.

The bail application is being opposed on behalf of the
complainant on the ground that after registration of the FIR, there have
been several attempts made by the accused-applicant to threaten and
intimidate the complainant to withdraw the case and in respect thereof
DDRs have been recorded in the concerned police station which contention



is refuted by Ld. Counsel for the accused-applicant.

For Report and Consideration, put up on **13.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 255/19

PS: Prasad Nagar

U/S:-420/406/120B IPC

State Vs. 1.Shubham Dubey

2. Amresh Mishra

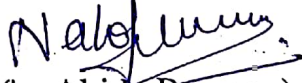
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused / applicants.

Matter was referred to Mediation vide the order dated 13.03.2020 and is returned as not settled on 21.03.2020. There was an interim protection granted to the applicants under the order dated 13.03.2020 restraining the execution of the coercive process issued by the Ld. M.M.against the applicants. As the regular working of the court stands suspended pursuant to the lockdown in the wake of the Novel COVID-19 pandemic the interim directions issued vide order dated 13.03.2020 are extended till the next date of hearing.

Put up on **18.05.2020** for consideration.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 78/18

PS: Maurice Nagar

State Vs. Bhola @ Sunil

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

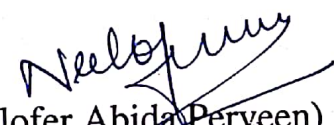
None for accused-applicant.

Fresh application for interim bail is received. Be checked and registered.

Reply is filed.

The application is captioned as an application for grant of bail or grant of interim bail. No urgency / exigency / exceptional circumstance is raised as ground for interim bail. Ld. APP submits that the case of the accused-applicant does not fulfill any of the criteria laid down for grant of interim bail in the wake of outbreak of Covid-19 issued by the Hon'ble High Court of Delhi to decongest the jail in Delhi.

There is no appearance for the accused. In the interest of justice, put up for arguments on **22.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 02/2014

PS: Jama Masjid

State Vs. Adnan Hussain

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

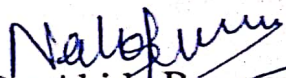
Sh. Asghar Khan, Ld. Counsel for accused-applicant Adnan
Hussain.

Hearing has been conducted through videoconferencing using
Webex Portal.

After addressing at considerable length, Ld. Counsel seeks
some time to file all the documents that he intends to rely on from the
record as well as pertaining to illness of his sister. Needful be done within
10 days from today with advance copy served upon the prosecution for
report.

For Reply and arguments, put up on **28.05.2020**,

Order be forwarded via e-mail.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 101/11

PS: Nabi Karim

State Vs. Seema Malhotra

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ld. Counsel for accused-applicant.

Hearing has been conducted through Videoconferencing using Webex Portal.

Report is not received of the Superintendent District Jail Panipat. Ld. APP submits that police file is also not received.

Ld. Counsel for accused-applicant submits that the IO was directed to file copy of the bail order in respect of the co-accused and that report had also been called for from the Medical Superintendent District Jail Panipat in respect of the medical health condition of the accused-applicant.

It emerges that the accused-applicant ^{was} earlier granted bail in the year 2012 but thereafter she misused the concession and absented herself.

After addressing arguments on the application for sometime, Ld. Counsel for the accused-applicant submits that today itself he has been forwarded an e-mail containing report of the Medical Superintendent District Jail Panipat to the effect that due to Covid-19, MRI facility cannot be made available to the accused-applicant despite the fact that MRI has been directed by the doctor concerned for treatment of the health condition

Nabi Karim


of the accused-applicant.

Report had earlier been called for in respect of medical health condition of the accused-applicant from Medical Superintendent, District Jail Panipat. Surprisingly, it is Ld. Counsel for the accused who is receiving the reports but the reports are not being filed in the court. The Co-ordinator shall duly forward today's order to the Superintendent District Jail Panipat. Superintendent District Jail Panipat is directed to file report in respect of medical health condition of the accused-applicant and as to whether all the tests and treatment is being made available to the accused-applicant in custody on or before next date of hearing on e-mail at the official ID of the Co-ordinator in respect of the contention raised.

For report, put up on **15.05.2020**.

Ld. Counsel for accused-applicant submits that he has the e-mail ID of Superintendent District Jail Panipat and he shall forward the same to the Co-ordinator today itself on e-mail.

Order be forwarded via e-mail.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 37/20

PS: Burari

State Vs. Abhishek

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

Fresh application for regular bail is received on e-mail through Co-ordinator. Be checked and registered.

Ld. APP submits that the IO is not present and the reply has not been received.

Reply be filed on or before next date of hearing.

For consideration, put up on **22.05.2020**.

Order be forwarded via e-mail.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi

11.05.2020

FIR No. 266/14

PS: Chandni Mahal

State Vs. Fareed Ahmed

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Fareed Ahmed.

Arguments heard *in part* ¹⁹

Ld. APP seeks some time to furnish judicial pronouncements.

Ld. Counsel for non-applicant accused seeks some time to file written submissions alongwith judicial pronouncements, if any.

For [^] *further* ¹⁹ consideration, put up on **14.05.2020** as per request of Ld.

Counsel.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 195/19

PS: Kamla Market

State Vs. Salman

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

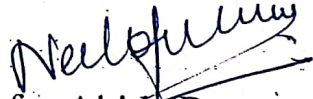
None for accused-applicant Salman.

It is informed by the Co-ordinator that link could not be established with the Ld. Counsel for accused-applicant for a Webex meeting.

Reply is received.

In view thereof, for argument, put up on **29.05.2020**.

Order to be forwarded on e-mail.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 266/14
PS: Chandni Mahal
State Vs. Fareed Ahmed

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Fareed Ahmed.

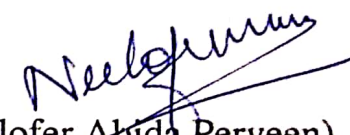
Arguments heard *in part* ^{na}.

Ld. APP seeks some time to furnish judicial pronouncements.

Ld. Counsel for non-applicant accused seeks some time to file written submissions alongwith judicial pronouncements, if any.

For [^] *further na* consideration, put up on **14.05.2020** as per request of Ld.

Counsel.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. Not known
PS: Civil Lines
State Vs. Krishan

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. S.P.Sharma, Ld. Counsel for accused-applicant Krishan.

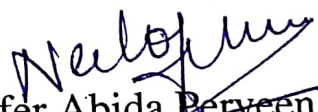
Fresh application for anticipatory bail is received on e-mail.

Be checked and registered.

Ld. APP submits that IO is not present and reply is not received. Ld. Counsel for the accused-applicant submits that as the reply is not filed, matter may be heard on the adjourned date. Reply be called for.

For arguments, put up on **26.05.2020** at request of Ld. Counsel for accused-applicant.

¹⁹
~~order be forwarded via e-mail.~~


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 77/20
PS: Nabi Karim
State Vs. Rahul

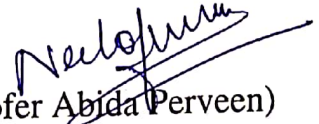
11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ranjan Khatumaria, Ld. Counsel for accused-applicant
Rahul.

Reply is filed.

Arguments heard. For orders, put up at 4 p.m.

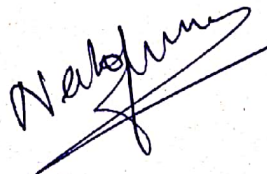

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

Order

This is an application for grant of anticipatory bail on behalf of accused-applicant Rahul in case FIR NO.77/20.

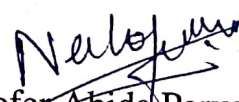
It emerges that present application for anticipatory bail came up for hearing on 21.03.2020 after securing the presence of the prosecutrix appearing in person and also represented by the Counsel, when interim protection was granted to the accused-applicant with direction to join investigation. Directions were issued to the IO to verify the documents submitted by the applicant pertaining to the marriage certificate and photographs of marriage.

Reply has been filed of the IO. Ld. APP submits that it has been verified that the marriage of the accused-applicant along with the prosecutrix was solemnised and the certificate issued by the Pandit in this



regard was found to be correct. The contents of the FIR would also reveal that as per the prosecutrix, she was taken by the accused to the court premises for purposes of solemnization of marriage and that she was co-habiting with the accused-applicant at the house of the accused-applicant along with the other family members of the accused-applicant under the impression that she was his legally wedded wife. She grew suspicious as proof of marriage by way of certificate and photographs was not provided to her despite repeated requests. The prosecutrix was living with the accused-applicant as his wife under the impression that she was his legally wedded wife but subsequently nursed some grievance and suspicion as to whether their marriage has been performed in accordance with law or not. The accused during the period that the accused was directed to join the investigation has furnished certificate of marriage and photographs of marriage to the IO. The certificate of marriage and photographs of marriage have been found to be genuine.

Taking into consideration the totality of the facts and circumstances and particularly as the certificate of marriage and photographs of the marriage as per the investigation conducted so far have been found genuine, the application for grant of anticipatory bail is allowed and it is ordered that in the event of his arrest in the present case, the accused-applicant be released on bail upon furnishing bonds to the satisfaction of the IO.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 12/20

PS: Kashmeri Gate Metro

State Vs. Amir @ Abid

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.


This is an application for grant of regular bail u/s 439 Cr.P.C. on behalf of accused Amir @ Abid in case FIR NO.12/20.

I have gone through the contents of the bail application and the copy of the FIR filed along with besides the order passed by Ld. Trial Court. It emerges that the FIR against the accused-applicant is registered for the commission of offences u/s 379/411 IPC, the prescribed punishment for the said offences being below 7 years imprisonment, the case of the accused-applicant would therefore satisfy the criterion laid down by Hon'ble the High Court of Delhi issued in the wake of COVID-19 dated 23.03.2020 under the guidelines framed for decongestion of prisons in Delhi for grant of 45 days interim bail to Under trial prisoners facing trial for commission of offences punishable with imprisonment less than / up to 7 years. Though the ground is not raised in the application however, the court is bound by the guidelines issued from time to time by Hon'ble the Delhi High Court in the wake of outbreak of Covid-19 to facilitate the decongestion of jails and in pursuance thereto, the accused-applicant is ordered to be released on interim bail of **45 days upon furnishing personal bond in the sum of Rs.20,000/- to the satisfaction**

Nalokum,

of Jail Superintendent and subject to the condition that the accused-applicant shall furnish his mobile phone number to the IO and shall ensure that the mobile phone is kept activated at all time and shall not leave the area of the NCT Delhi without prior intimation to the IO.

Copy of the order to be forwarded to the Jail Superintendent concerned for compliance.


(Nicholas Abdul) Perveen
ASI (Central)THC/Delhi
11.05.2020

FIR No. 348/18
PS: Nabi Karim
State Vs. Arjun @ Prem

11.05.2020

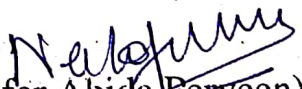
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Navin Gaur, Ld. Counsel for accused-applicant Arjun @
Prem.

Fresh application for regular bail is received. Be checked and
registered.

Reply is filed. Ld. Counsel for accused-applicant submits that
the co-accused has been granted bail and that the injured has turned
hostile. The copy of the testimony of the injured witness stated to have
turned hostile is however not annexed alongwith the application at which
Ld. Counsel for accused-applicant submits that the main matter is pending
in the court of Ms.Charu Aggarwal, Ld. ASJ, Delhi and that the present
bail application may therefore be adjourned for 15.05.2020 on which date
the Ld.ASJ is notified to be on duty.

As prayed for, for consideration, put up on **15.05.2020**.


(Neelofer Abide Perveen)
ASJ (Central)THC/Delhi
11.05.2020

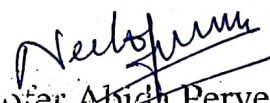
Criminal Rev.
FIR No. 148/19
PS: Rajinder Nagar
State Vs. Sanjay Uppal

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the applicant.

In the interest of justice, put up on **08.06.2020** for arguments.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

11.05.2020

(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 94/19
PS: Darya Ganj
State Vs. Mohd. Shahbaaz

11.05.2020

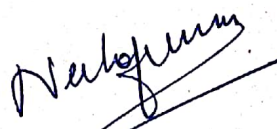
Present: Sh. K.P.Singh, Ld. Addl. PP for State,
Sh. Devender Hora, Ld. Counsel for accused-applicant.

This is an application for grant of interim bail u/s 439 Cr.P.C on behalf of accused Mohd. Shahbaaz in case FIR No.94/19.

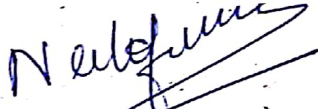
Ld. Counsel for the accused-applicant submits that the mother of the petitioner has been living separately in Delhi along with her 13 years old daughter and a juvenile boy and is severally ill and is suffering from nausea and fever and due to arthritis and knee problems, unable to follow her treatment and is trapped in her home in the prevailing situation arising out of Covid-19 with her minor children.

Report was called for in respect of the medical documents filed in the application. It is submitted by the Ld. APP that the mother of the accused-applicant had lastly visited Aruna Asaf Ali hospital, as an OPD patient for her arthritis and left knee treatment on 09.03.2020 and the ENT Department of the hospital again as OPD patient on 17.03.2020 and is receiving treatment since November, 2019.

The accused is arrested in the present case FIR on 29.11.2019 and is in custody since then. It emerges that his mother is a chronic patient of arthritis and is availing treatment for the same since November, 2019 during the period that the accused-applicant has been incarcerated. The



mother of the accused-applicant is receiving treatment as an OPD patient and has not been advised hospitalization in any of the visits. Interim bail can be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. As the mother of the accused-applicant is availing of the treatment as an OPD patient and has not been advised hospitalization, there is no such exceptional circumstance warranting release of the accused-applicant on interim bail. Application is accordingly **dismissed**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 772/15

PS: Timar Pur

State Vs. Shanker Dass (Sunil)

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Anant Mishra, Ld. Counsel for accused-applicant Shanker Dass (Sunil).

Fresh application for interim bail received on e-mail through Co-ordinator.

Hearing has been conducted through videoconferencing using Webex Portal.

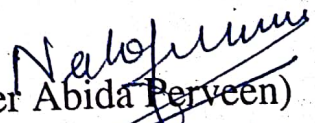
Ld. APP submits that reply in this case has also been received on e-mail.

This is an application for grant of interim bail on behalf of accused-applicant Shanker Dass (Sunil) in case FIR NO.772/15 on the ground of death of the mother of the accused-applicant. Ld. Counsel for the accused-applicant submits that the mother of the accused-applicant unfortunately passed away on 29.04.2020 and earlier also, an application for interim bail to enable the accused-applicant to perform the 13 days rituals on the death of the mother of the accused-applicant was preferred which was dismissed as withdrawn on 02.05.2020. It is put to the Ld. Counsel as to how he has filed the successive application for interim bail on the same ground at which Ld. Counsel submits that the previous bail application was not pressed on merits and was dismissed as withdrawn as the wife of the accused-applicant was not in a position to afford the legal

N. abojum

fees of the Counsel representing. The factum of death of mother of the accused-applicant on 29.04.2020 stands verified. It is also verified that except the wife and the minor child of the accused-applicant there is no other family member as the accused-applicant had lost his father earlier. The presence of the accused-applicant to perform the thirteen day pooja and ceremonies is therefore rendered indispensable in such circumstances, it being a case of exceptional hardship, ^{no} Interim bail 5 days is granted to the accused-applicant upon furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of Jail Superintendent and subject to the condition that the accused-applicant shall furnish his mobile phone number to the IO and shall ensure that the mobile phone is kept activated at all time and shall not leave the area of the NCT Delhi without prior intimation to the IO and also that he shall not at any point and time come within a radius of one kilometer of the residence of the victim.

Copy of the order to be forwarded to the Jail Superintendent concerned for compliance.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 84/19
PS: LP.Estate
State Vs. Bhupinder Singh

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Pradeep Sharma,Ld. Counsel for accused-applicant
Bhupinder Singh.

Sh.Sanjay Rathi,Ld. Counsel for complainant.

Ld. Counsel for the accused-applicant submits that matter requires consideration at length and that Sh. Satish Kumar, Ld. ASJ-02, Central, Tis Hazari Courts, Delhi has granted interim protections after hearing the parties in respect of other co-accused and therefore, the matter may be listed for hearing before Sh. Satish Kumar, Ld. ASJ-02, Central, Tis Hazari Courts, Delhi *for tomorrow.*

Ld. Counsel for the complainant on the other hand contended that the applications filed on behalf of the other co-accused are coming up for hearing on 22.05.2020 and that the present application may therefore be also listed on the said date along with the said applications and that the matter is being listed for *hearing* every other day causing grave inconvenience to the complainant side also as every day the complainant is in the court despite the Covid-19 Pandemic.

This prayer of the Ld. Counsel for the complainant is objected to by the Ld. Counsel for the accused-applicant on the ground that interim protections have been granted in the said applications and reports have

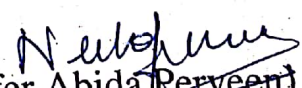
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been called for and this is an application for grant of regular bail on the merits of the case of the prosecution against the accused on entirely independent footing and grounds and in case the present application for regular bail is ordered to be tagged along with the said applications for anticipatory bail, it would continue to be listed as tagged along with the said applications thereby prejudicing the accused-applicant who is in custody whereas the other co-accused are enjoying interim protections.

The Ld. Counsels are unable to agree on any date convenient to both of them. It emerges that arguments were heard in detail by Sh.Naveen Kumar Kashyap, Ld.ASJ-04, Tis Hazari Court, Delhi on 06.05.2020 when the matter was reserved for order / clarification.

In view thereof to facilitate the disposal of the present bail application as Sh.Naveen Kumar Kashyap, Ld.ASJ-04, Tis Hazari Court, Delhi has heard the matter at considerable length, who is notified to be holding court next on 16.05.2020.

Put up on **16.05.2020** for arguments.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 01/19

**PS: Subzi Mandi Railway Station
State Vs. Pankaj Rohilla @ Chottee**

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Pankaj Rohilla.

This is an application for grant of interim bail u/s 439 Cr.P.C on behalf of accused Pankaj Rohilla in case FIR No.01/19.

Ld. Counsel for the accused-applicant submits that accused was in JC since 21.06.2019 and that the accused-applicant is suffering from AIDS and cancer that has progressed to at the third stage and that he may be released on interim bail as per the guidelines of WHO as both the conditions are life threatening rendering him susceptible to Covid-19 infection in custody.


Heard.

Report is received from the Deputy Superintendent Central Jail NO.10 to the effect that accused-applicant was diagnosed as a case of "Non-Hodgkin", ^{ly} Lymphoma in the year 2016 and his treatment for the same was completed in the year 2017 and that he was also diagnosed as a case of "PLHA (HIV patient) ^{and} ^{is} on the treatment for the last 10 years for the same .

In the wake of the outbreak of Covid-19 Pandemic, Hon'ble the High Court of Delhi has issued guidelines for the release of Under trial prisoners on interim bail in order to decongest the prisons and fresh category of

N. K. Singh

prisoner who can be released on interim bail was determined on 13.04.2020 further relaxing the criterion for grant of 45 days of interim bail in respect of those prisoners / UTPs who are suffering from HIV, Cancer along with other life threatening diseases and the case of the accused-applicant is covered under the guidelines laid down in the minutes of the meeting of the High Powered Committee of Hon'ble the High Court of Delhi dated 13.04.2020 and in view therefore, **the accused-applicant is ordered to be released on bail upon furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 277/19

PS: Paharganj


State Vs. Brij Mohan @ Vishal

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Brij Mohan @ Vishal.

Arguments heard. For orders, put up at 4 p.m.



(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

Order

This is an application for grant of interim bail on behalf of accused-applicant Brij Mohan in case FIR NO.277/19, u/s 376 IPC and Section 6, 8 and 12 POCSO Act.


Ld. Counsel for the accused-applicant submits that the father of the accused-applicant is suffering from neurological disorder and is receiving treatment for the psychiatric disorder and that due to the same, he often goes out of the house without intimation wandering aimlessly and the wife of the accused-applicant due to the Covid situation find^{ns} it very difficult to manage the ailment of the father of the accused-applicant and is not in a position to run after him time and again leaving their minor children unattended.

The medical documents annexed along with the application in respect of ailment of the father are verified however it is contended by the Ld. APP that the father of the accused-applicant is receiving treatment as



OPD patient and therefore there is no such extraordinary circumstance requiring for the personal presence of the accused-applicant.

Heard. The medical documents annexed with the application do not indicate any immediate hospitalization of the father of the accused-applicant. In view of the national lockdown enforced in Delhi, the public at large has been advised to stay at home and anyone roaming publicly is being intercepted also by the law enforces. Interim bail can be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. Such is not the case in hand. No ground is made out to grant interim bail to accused-applicant and the present application is **dismissed** accordingly.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.05.2020

FIR No. 136376/16

PS: Timarpur

State Vs. Shiv Kumari

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

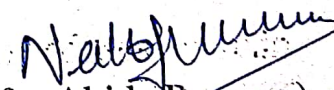
Sh.S.N.Shukla, Ld. LAC for accused-applicant Shiv Kumari.

Ld. Counsel submits that the application is for grant of regular bail however on the basis of the contents thereof the same may be treated as an application for grant of interim bail.

It is ordered accordingly.

Report is not received. Ld. APP submits that address pertains to Chhatisgarh and therefore, status of the minor child and family could not be verified due to national lockdown in the wake of outbreak of COVID-19.

Report be filed on or before **29.05.2020** in respect of the averments made in Para 5 of the application.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 122/19
PS: Crime Branch
State Vs. Triveni Kumar

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for the accused-applicant Suraj Yadav.

Fresh application for interim bail is received. Be checked and registered.


Ld. Counsel for the accused-applicant submits that the wife of the accused-applicant is due for treatment in respect of stomach / liver ailment but due to lack of funds she is unable to avail medical facility. Ld. Counsel for accused-applicant submits that infact wife of the accused-applicant is required to be hospitalized however as there is no male member to get her admitted in the hospital she is not able to take the necessary treatment.

Reply of the IO has been received on Whatsapp.

As per report of the IO, wife of the accused-applicant visited OPD Department of Surbhi hospital, Sector 45, Noida on 5.1.2020 and was advised certain tests and ultra sound. Thereafter, on 15.01.2020, she again visited the hospital and as reported by the doctor, she has improved symptomatically. The documents annexed along with the application also indicate that on 05.01.2020, hospitalization was advised if fever does not subside and on 11.01.2020 the patient was found to be symptomatically better.

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In such facts and circumstances as the condition of the wife of the accused-applicant has improved and wife of the accused-applicant has not been advised hospitalization, there is no such exceptional hardship set up as to warrant the grant of the extraordinary remedy of interim bail. Accordingly, bail application of **accused-applicant Suraj Yadav is dismissed.**


(Neelofer Abida Berveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 53/20

PS: Paharganj

State Vs. Sukhwinder Singh

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Manu Sisodia, Ld. Counsel for the accused-applicant.

Prosecutrix in person (present through videoconferencing).

Ld. Counsel for the accused-applicant contends that the accused-applicant is alleged to have entered into physical relations with the prosecutrix on the false promise of marrying her however, the allegations fall flat and no offence is made out as alleged against the accused-applicant as it is the own case of the prosecutrix that the accused and the prosecutrix were engaged to be married however, there were certain subsequent developments due to which alliance could not come through. The engagement ceremony was performed with the blessing and in the presence of relatives and family members of both the sides and not clandestinely. That it is the essential ingredient that at the time that the physical relationships were established, it is alleged that accused-applicant had no intention of marrying the prosecutrix and that the promise to marry was false all along. There is no such intention alleged on the part of the accused-applicant and the physical intimacy developed was consensual and at no point the accused-applicant had made any attempt to exploit the prosecutrix. Ld. Counsel for the accused-applicant had relied upon the judgment of Hon'ble Supreme Court of India I.e. bail application 2916 Dr.

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Ravi Prakash Verma v. State and Pramod Suryabhan Pawar v. The State of Maharashtra and Ors., Criminal Appeal NO.1165 (arising out of SLP (Crl.) NO.2712 of 2019 decided on 21.08.2019.

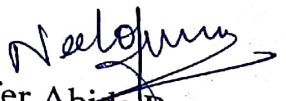
Bail application is being opposed by the State as well as the prosecutrix heard through videoconferencing. It is alleged by the prosecutrix that the accused never intended to marry her and though it is correct that engagement ceremony was performed however, the accused-applicant for reasons best known to him did not come forward to marry her and had spoiled her life as her father is not alive and taking advantage of her family situation, she has been exploited by the accused on the false pretext of the marriage.

I have heard the rival contentions and gone through the judgments relied upon by the Ld. Counsel for the accused-applicant. Without commenting in any manner on the merits of the case of the prosecution and taking into consideration that it is the own case of the prosecution that the parties were engaged to be married and engagement ceremony involving family members and relatives was also performed and as the prosecutrix is resident of State of Punjab and accused-applicant of Delhi, in the totality of the facts and circumstances, **regular bail is granted to accused Sukhwinder Singh in the present case FIR upon his furnishing personal bond in the sum of Rs.50,000/- before the Jail Superintendent to his satisfaction** and subject to the condition that the accused-applicant shall not in any manner tamper with the evidence intimidate or influence the prosecutrix or make any contact with her

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through any mode and shall not visit the city in which the prosecutrix lives and shall not leave the area of NCT Delhi without prior intimation to the IO concerned.

Copy of the order to be forwarded to the Jail Superintendent concerned for compliance.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 263/19
PS: Crime Branch
State Vs. Vipin Sharma

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


None for accused-applicant Amit Kumar.

Fresh application for interim bail is received on e-mail through Co-ordinator. Be checked and registered.

Issue notice in the application to the State.


Medical record be verified along with family status.

For report and consideration, put up on **19.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

At this stage, Sh. R.K.Sharma, Ld. Counsel for accused-applicant appeared and seeks listing of the matter for tomorrow on the ground that father of the accused-applicant suffered a haemorrhage and it is a matter of grave urgency.

I have gone through the record. It emerges that the father of the accused-applicant stood discharged on 09.03.2020. No ground is therefore made out to pre-pone the date of hearing. Put up on **19.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 148/19
PS: Rajinder Nagar
State Vs. Deepak Anand

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

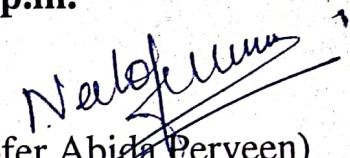
Complainant Sanjay Uppal in person along with Sh. Vishal.

Sh. Arvind Kumar Shukla, Ld. Counsel for accused-applicant.

Ld. Counsel for the accused-applicant submits that possibility of settlement was explored between the parties and that the settlement has been arrived at resolving the dispute amicably and the terms of settlement are reduced in writing by way of settlement ¹²of deed executed on 11.5.2020 copy of which is filed on record in the court today, bearing signatures of the complainant Sanjay Uppal and Ms. Preeti, one of the co-accused besides that of accused-applicant Deepak Anand. Ld. Counsel submits that infact there are 7 accused persons in the present case FIR, out of which settlements were arrived involving two of the co-accused Rohit Anand and Payal Anand, on the basis of which regular bails were granted to them and that infact chargesheet is presented qua the two accused party to the present suit namely Deepak Anand and Preeti Anand only, though 7 persons were named in the FIR and that under the present settlement it has been agreed that quashing petition shall be preferred in respect of the proceedings arising out of the present FIR. In pursuance of the settlement an amount of Rs. 5 Lacs by way of demand draft has also been handed over by the accused to the complainant.

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Arguments heard. Put up for orders at 4 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

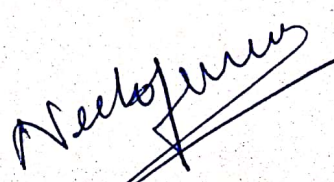
At 4 p.m.

Order

This is an application for grant of regular bail on behalf of accused-applicant Deepak Anand in case FIR NO.148/19.

It is contended by the accused-applicant that he is in custody since 21.09.2019 and that the allegations against the accused-applicant are that he fraudulently sold his property on false representation of clear title that the dispute is purely civil in nature and has since been amicably resolved between the parties and a settlement has been arrived at by way of deed of settlement dated 11.05.2020 in pursuance whereof, payment has also been made by the accused-applicant to the complainant. That the co-accused are on bail and that the accused-applicant has clean antecedents. Ld. APP on the other hand submits that the accused-applicant had sold of the property mortgaged with the bank to the complainant against consideration misrepresenting about the title and concealing the fact of mortgage and that infact accused-applicant has defrauded the bank also and investigation is being conducted by joining the concerned officials of the bank and that the co-accused granted bail had acted only as mediators whereas accused-applicant is the owner of the property in dispute.


I have heard the Ld. Counsel for the accused-applicant, the complainant and the Ld. APP for the State.



It is the case of the prosecution against the accused-applicant that he had executed sale deed in favour of the complainant in respect of property bearing no.29/1, First floor, Old Rajinder Nagar, Delhi in favour of the complainant and his brother for a total sale consideration amount of Rs.1 Crore 20 Lacs and had subsequently taken the said property on rent from them however the said property was already lying mortgaged with the bank against an outstanding loan liability of over Rs.67 lacs in pursuance to which the Punjab and Sind Bank sealed the property in question and took the same in possession. After joining the concerned officials of the Punjab & Sind Bank, it came in light that the original sale deed was lying deposited with the said bank. The same property was also mortgaged with Central Bank of India for a loan amount of Rs.60 Lacs by preparing another set of original sale deed. Though the Punjab & Sind Bank has initiated recovery proceedings before the DRT in respect of the mortgage however, as per the reply filed of the IO what is evident is a well concerted method adopted by the accused to defraud the bank after forging sale deeds in respect of the same property and furnishing original deeds for availing successively ²⁹ loans from different banks in respect of the same property. The accused-applicant had ²⁰ settled the dispute with the complainant to whom he had sold the same property lying mortgaged as is revealed in the investigation till date with two separate banks. However, the sinister *modus operandi* adopted of forging documents and availing loans and selling the property, the desperate mechanization adopted to defraud financial institutions as also the complainant does not warrant for

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e concession of bail even in the face of the settlement deed arrived at
between the complainant and the accused. The case of the accused-
applicant is not on similar footing as the accused-^{Co- 19}~~applicant~~ has already
~~been~~ granted bail as they had only acted as mediators to the transaction
whereas the accused-applicants are the owners of the said property actively
engaged in the perpetration of the fraud. Application for grant of regular
bail of accused Deepak Anand in case FIR No.148/19 is accordingly
dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
11.05.2020

FIR No. 292/14

PS: Rajinder Nagar

State Vs. Pooja

11.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State along with IO.

Sh.S.N.Shukla, Ld. LAC for accused-applicant Pooja.

Ld. Counsel submits that the application is for grant of regular bail however on the basis of the contents thereof the same may be treated as an application for grant of interim bail on the ground of acute hardship and adversity to the family of the accused-applicant consisting of two minor children as both the husband and wife / father and mother are in custody in connection with the present case FIR and there is no one to look after the minor children. Ld. Counsel further submits that accused-applicant on several previous occasions had been granted interim bail to look after the minor children and had always surrendered in terms thereof and that her conduct in jail has always been very good.

Reply is filed.

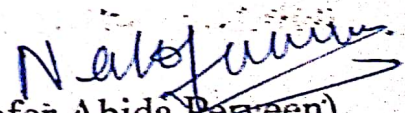
Ld. APP submits that though it is contended that accused-applicant has two minor children however as per verification done by the police, accused-applicant has one minor son who at the time of registration of the FIR was merely six months old and it is under such circumstances that for the care of the infant interim bail were granted to the accused-applicant on previous occasions. Ld. Counsel for accused-applicant submits that as per his information as the case is received through DLSA, accused-applicant has two minor children somewhere in the age of 12. It

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has also been verified that the minor child is residing with his uncle and grandmother in Delhi.

Some leverage has to be given so far as the contention based upon information received from jail of the Ld. DLSA Counsel is concerned in respect of the number of children of the accused-applicant and I shall go by the verification report of the police that the accused-applicant is mother of one minor child who was in the age bracket of 6 months at the time of the arrest of the accused-applicant in the year 2014 and by that estimate, the minor child of the accused-applicant must be in the age bracket of 6 and half years. Taking into consideration the totality of the facts and circumstances and as the accused-applicant was earlier granted interim bail and she has not misused the concession ever and the young age of the child of the accused-applicant, interim bail of 30 days is granted to the accused-applicant upon furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent and subject to the condition that the accused-applicant shall furnish ^{her} ~~his~~ mobile phone number to the IO and shall ensure that the mobile phone is kept activated at all time and shall not leave the area of the NCT Delhi without prior intimation to the IO.

Copy of the order to be forwarded to the Jail Superintendent concerned for compliance.


(Neelofer Abida Berveen)
ASJ (Central) THC/Delhi
11.05.2020